

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 4055**

**TO BE ANSWERED ON FRIDAY THE 4TH JANUARY, 2019
14 PAUSHA, 1940 (SAKA)**

“Linking of Aadhaar with PAN”

4055: DR. MANOJ RAJORIA

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has fixed any time frame to complete the linking of Aadhaar with Permanent Account Number (PAN);
- (b) If so, the details thereof; and
- (c) the steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE:
(SHRI SHIV PRATAP SHUKLA)**

(a), (b) & (c) As per clause (ii) of section 139AA(1) of the Income-tax Act, 1961 (Act), every person who is eligible to obtain Aadhaar Number, w.e.f. 1st July, 2017 has to quote the Aadhaar in his/her return of income. The Aadhaar so quoted in the return of income is subsequently linked with the PAN. However, since some of the assesseees faced difficulties in the process due to mismatch of information between the two databases, CBDT has granted extension till 31st March, 2019 so as to complete the process of linking Aadhaar with PAN in case of those assesseees who had filed their return of income during the financial years 2017-18 (from 1st July, 2017 onwards) and 2018-19.

As per clause (i) of section 139AA(1) of the Act, every person who is eligible to obtain Aadhaar Number, w.e.f. 1st July, 2017 has to quote the Aadhaar in the application form for allotment of PAN.

Further, as per section 139AA(2) of the Act, every person who was a PAN holder as on 1st July, 2017 and was otherwise eligible to obtain Aadhaar Number has to intimate his/her Aadhaar to such authority in such form and manner as may be prescribed, on or before a date to be notified by the Central Government in the Official Gazette. Vide Notification bearing G.S.R. No. 642(E) dated 27.06.2017, the Principal Director General of Income-tax (Systems) has been notified as the prescribed authority to whom the Aadhaar Number has to be intimated by a person who was having PAN as on 1st July, 2017. However, no final cut-off date has been stipulated till now by the Central Government for furnishing this information to the prescribed authority.
